

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 539
T. A. No.

199 1

DATE OF DECISION 11.6.91

P N Parameswaran Unni and others Applicant (s)

Mr M R Rajendran Nair Advocate for the Applicant (s)

Versus

Collector of Central Excise Respondent (s)
Cochin and another

Mr. K. Prabhakaran, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

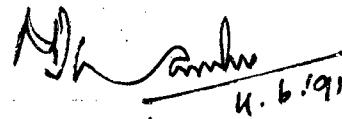
JUDGEMENT

Mr. N. Dharmadan, Judicial Member

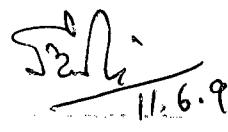
When the case came for final hearing, the learned counsel for the respondents submitted that the applicants 1 & 2 have already been posted in the Air Customs Wing, Trivandrum on the basis of their seniority. It is further submitted that the claims of the applicants 3 to 7 for their posting in the Air Customs Wing will also be considered in accordance with their seniority and suitability as and when vacancy arises..

2. The learned counsel for the applicant submitted that he is satisfied with the aforesaid assurance given

by the learned counsel for the respondents. Accordingly,
we close the application recording the undertaking given by
the learned counsel for the respondents.



11.6.91
(N. DHARMADAN)
JUDICIAL MEMBER



11.6.91
(S. P. MUKERJI)
VICE CHAIRMAN